

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.117/MP/2021

- Subject : Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking recognition of force majeure events impacting the implementation of the Project by the Petitioner and seeking appropriate reliefs with regard to extension of Scheduled Commissioning Date and stay of any coercive measures including stay of encashment of Performance bank Guarantee.
- Date of Hearing : **25.5.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Mytrah Vayu (Sabarmati) Private Limited (MVSPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.
- Parties Present : Shri Sanjay Sen, Sr. Advocate MVSPL
Ms. Pratiksha Chaturvedi, Advocate, MVSPL
Ms. Ruth Elwin, Advocate, MVSPL
Ms. Anushree Bardhan, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Srishti Khindaria, Advocate, SECI
Shri Aneesh Bajaj, Advocate, SECI

Record of Proceedings

During the course of hearing, learned senior counsel for the Petitioner and the learned counsel for the Respondent, SECI made detailed submissions in the matter and referred the written submissions filed by them.

2. After hearing the learned senior counsel and learned counsel for the parties, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**